

SECTION-IIB
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
PETITION FOR SPECIAL LEAVE PETITION (CRL.) NO. 6298 OF 2015

DHARAM PAL ... Petitioner(s)
STATE OF HARYANA & ORS. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 28.09.2015, when the Court was pleased to pass the following Order:

"Mr. P.K. Dey, learned counsel appearing for the Central Bureau of Investigation, prays for three weeks time to file the response. The prayer stands allowed.

List the matter after three weeks.

As an interim measure, it is directed that the trial shall proceed but the judgment shall not be pronounced till further orders."

It is submitted that in compliance of this Court's Order quoted above, Mr. B.V. B. Das, Standing Counsel for the Central Bureau of Investigation has on 12.10.2015 and 23.11.2015 filed Vakalatnama/Appearance and reply on behalf of Central Bureau of Investigation, respectively. Copy of the reply is being circulated herewith for kind perusal of the Hon'ble Court.

It is further submitted that the instant matter is an after notice matter and there are four respondents in the matter. Mr. Sanjay Kumar Visen, Standing Counsel for State of Haryana has on 24.08.2015 filed Vakalatnama/Appearance on behalf of all the four respondents.

Service of show cause notice is complete.

The matter above mentioned is, therefore, listed before the Hon'ble Court with this office report.

DATED this the 11th day of December, 2015.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Satya Mitra, Advocate
2. Mr. Sanjay Kumar Visen, Standing Counsel
for the State of Haryana
3. Mr. P.K. Dey, Standing Counsel for CBI.
4. Mr. B.V. B. Das, Standing Counsel for the CBI

ASSISTANT REGISTRAR